

**SCHEDULE II FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S JEWEL OVERSEAS PRIVATE LIMITED**

RELEVANT PARTICULARS

Sl.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S JEWEL OVERSEAS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22/04/2010
3.	Authority under which corporate debtor is incorporated/registered	RoC-Delhi
4.	Corporate Identity No. of corporate debtor	U52100DL2010PTC201839
5.	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office: C - 636, DSIDC Industrial Area, Narela, Delhi- 110040
6.	Date of closure of Insolvency Resolution Process	20/01/2026
7.	Liquidation commencement date of the corporate debtor	NCLT, New Delhi Bench V Orders dated 20/01/2026
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Veenu Drall IBBI/IPA-001/IP-P-02504/2021-2022/13816
9.	Address and e-mail of the liquidator, as registered with the Board	13 G, Vikrant Apartments, Sector 13, Rohini, New Delhi-110085 E-mail- ipveenudrall@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	D-071, Indiabulls Enigma, Sector 110, Gurugram, Haryana 122017 Email – liquidation.jewel@gmail.com
11.	Last date for submission of claims	19/02/2026

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench V, has ordered the commencement of liquidation of M/S JEWEL OVERSEAS PRIVATE LIMITED on 20/01/2026.

The stakeholders of M/S JEWEL OVERSEAS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19/02/2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Veenu Drall Liquidator:

M/S JEWEL OVERSEAS PRIVATE LIMITED

Date: 22.01.2026

Mob : +91 8053 924 906 |E-mail: liquidation.jewel@gmail.com

Place: New Delhi

Regn No: IBBI/IPA-001/IP-P-02504/2021-2022/13816